#### **COURT-II**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

#### **APPEAL NOS. 12, 13 & 14 OF 2015**

Dated: 14<sup>th</sup> November, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

#### **APPEAL NO. 12 OF 2015**

#### In the matter of:

Paschimachal Vidyut Vitran Nigam Ltd. ... Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission ... Respondent(s)

#### **APPEAL NO. 13 OF 2015**

#### In the matter of:

Purvanchal Vidyut Vitran Nigam Ltd. ... Appellant(s)

۷s.

Uttar Pradesh Electricity Regulatory Commission ... Respondent(s)

## **APPEAL NO. 14 OF 2015**

## In the matter of:

Madhyanchal Vidyut Vitran Nigam Ltd. ... Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant (s) : Mr. Akshat Jain for

Counsel for the Respondent(s) : Mr. Sanjay Singh for R-1

# **ORDER**

The learned counsel, Mr. Akshat Jain, representing Mr. Vishal Anand, learned counsel for the Appellant, submitted that four weeks time may be granted in these matters on the ground that Mr. Vishal Anand, counsel appearing for the Appellant, who is in-charge of these matters, is unwell and he is taking bed rest on the advice of the Doctor. The submission made by Mr. Akshat Jain, representing Mr. Vishal Anand, learned counsel for the Appellant, at supra, placed on record.

The time is granted as requested on medical grounds.

Post these matters for hearing on <u>16.01.2018</u>, as requested by the learned counsel for the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

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